

5 - 5
CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 719/94

Transfer Application No:

DATE OF DECISION: 22.11.1994

Shri K. Vithal & Anr. Petitioner

Shri S.S. Karkera Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not? NO
2. Whether it needs to be circulated to other Benches of the Tribunal? NO


(M.S. DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(5)

OA. NO. 719/94

Shri K. Vithal & Anr.

... Applicants

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri S.S.Karkera
Advocate
for the Applicants

Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 22.11.1994

(PER: M.S.Deshpande, Vice Chairman)

The two applicants herein claim stepping up of their pay so that it is brought on line with the pay which is being drawn by their junior Piyush Kantikar. Kantikar was promoted w.e.f. 10.6.1986 and with effect from that date his pay was fixed at Rs.2825. The two applicants were promoted on earlier dates. The first applicant, K.Vithal was drawing Rs.2675/- on 1.4.1986 while the second applicant was drawing Rs.2600/- from 2.1.1986 and Rs.2675/- on 1.7.1986. The point is no longer in view of the decision in K. Ramachandran & Ors. vs. Union of India & Ors. OA. No. 926/93 res-integra in group of matters OA. No. 926/93 decided on 19.7.1994 and the applicants would therefore, be entitled to the same relief as granted in those cases. The respondents are, therefore, directed to bring the pay of the applicants at par

(L)

with that of Piyush Kantikar w.e.f. 10.6.1986. They shall, however, be paid arrears only for one year prior to the filing of the present application on 2.6.1994. The arrears shall be paid from 2.6.1993 onwards within three months from the date of communication of this order. No order as to costs.

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.